

**IN THE HIGH COURT OF JHARKHAND AT RANCHI****W.P.(S) No.1817 of 2020**

Dharam Raj Singh

..... Petitioner

**Versus**

The State of Jharkhand &amp; Ors.

..... Respondents

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner : Mr. Vikash Kumar, Advocate  
 For the Respondent-State : Mr. Ankit Kumar, A.C. to S.C. (Mines)-I  
 For the Respondent No. 8: : Mrs. Richa Sanchita, Advocate

**02/Dated: 09/07/2020**

Heard, Mr. Vikash Kumar, learned counsel for the petitioner, Mr. Ankit Kumar learned counsel for the respondent-State and Mrs. Richa Sanchita, learned counsel for the respondent no. 8.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Respondents are directed to file counter-affidavit within a period four weeks.

Post the matter on 16.09.2020.

**(Sanjay Kumar Dwivedi, J.)**

Satyarthi/